In The Central Administrative Tribunal Jaipur Bench, Jaipur

Western Railway Retired Shri V.K. Agarwal, Chairman, Railway Employees Association Railway Board, New Delhi.

Date of Order

Orders

CP 22/98 (OA 533/92)

18.11.99 Mr. S.R. Chaurasia, Proxy counsel to Mr. D.P. Gurg, Counsel for the petitioners.

This CP has arisen out of the order passed in OA 533/92 decided on 8.4.94 by this Tribunal which has been affirmed by Hon ble Supreme Court of India vide its judgement dated 25.7.97.

Application No. 533/92 by the Tribunal is held as

"In the instant case, even the petition has been filed before the judgment of the Full Bench of the C.A.T. However, the facts are the same. It is directed that the cases of all the 52 persons, referred to in the schedule, should be examined and the benefit of the udgment, referred above, should be given to the persons who are entitled for the same. It is further directed that to avoid the multiplicity of litigation and to further the cause of Article 14 relating to the enquiry, the persons who have not approached the court should also be given the benefit of the judgment, if they are eligible and the respondents are directed to examine the same and to extend the benefit of this Judgment to all the persons whether they have approaced the Court or not."

- 3. The prayer of the applicants in this CP is to direct the respondents to implement the above order dated 8.4.94 and if the respondents failed to implement the above order, they may be punished for contempt as envisaged u/s 17 of the Administrative Tribunal's Act 1985.
- 4. Heard the learned lawyer of the petitioners and also perused the whole record.

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C.A.T. Bench, JAIPUR

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يد ،	5. The MA no. 339/99 was also filed, to add		
	the names of 17 persons at the end of schedule		
	appended to this petition. This application is		
-	allowed and the names of 17 persons at the end		
	of schedule are allowed to be added.		
.52.7.8.	there is the second of the second to the second of the sec		
e û	6. On perusal it appears that this Contempt		
the line of a	petition U/s:17 of the Administrative Tribunal's		
	Act was filed to punish the opposite party for		
·	wilful or deliberate disobedience of this Tribunal's		
idadi	order dated 8.4.94 passed in OA 533/92. The CP		
	admittedly has been filed after four years from		
ರ್	the date of passing the order by this Tribunal.		
	Therefore, we have no hesitation in saying that		
	this CP is grossly barred by limitation as the		
	CP appears to have been filed on 24.7.98 after		
	more than four years of the order passed by the		
	Tribunal: Grand Color Dradico		
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in the second second	7. Even on merits, the applicants have failed		
	to establish the fact of deliberate or wilful		
Santa de la Companya	disobedience on the part of the opposite party. If the applicants are entitled to the benefits		
0	of the judgment/order in question, they should		
,	have filed the representation making out their		
	case so as to get the benefits of the order dated		
	8.4.94 passed in OA 533/92 immediately but it		
	appears that (Petitioners Association only sent		
	a notice dated 12.2.98 to expedite the recomputa-		
- 4	of the Control of the		

8. Therefore, we are of the considered opinion that no case for Wilful or deliberate

tion of pension and thereafter a telegram on

2,6.98.

In The Central Administrative Tribunal Jaipur Bench, Jaipur

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	of contempt u/s 17 of Act 1985 is made out				
: * \	9. We, therefore, d	ismiss this	petition as		
S.	grossly barred by limi	grossly barred by limitation and having no merit			
	at all.				
	andr		Sudel		
	(N.P. NAWANI)		(S.K. AGARWAI MEMBER (J)		
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